

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admision pt.

R
23-2-04

Bench.

For Admision.

On memo

Bench

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9/3/04Copies of order
prepared for counsel
for both sides.W/17/04
SD2. ORDER DATED 10.5.2004.

Heard Mr. G. K. Mishra, learned Counsel for the Applicant and Mr. B. Dash, learned Additional Standing Counsel for the Respondents.

In this O.A., the Applicant has submitted that the Res. No 3 by his order dated 26.12.2003 decided not to pay a portion of the retirement gratuity on the ground that the Applicant has carried the matter alongwith some other officials in writ petition before the Hon'ble High Court of Orissa in OJC No. 9895/2000 praying therein interalia to quash the order of the Tribunal; to direct the Opposite Parties not to reduce the basic pay of the applicant and to direct the Opposite Parties to restore their respective basic pay till the matter is decided by the Hon'ble High Court.

In view of the above facts of this case that the matter regarding nonpayment of a portion of retirement gratuity has already been taken before the Hon'ble High Court for adjudication, this Tribunal does not have any jurisdiction to entertain this O.A. and accordingly, this O.A. is dismissed. No costs.

In his
Vice-Chairman 10/5

Member (Judicial)

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